

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 18**  
**(IB)-438(PB)/2018**

**IN THE MATTER OF:**

Indian Overseas Bank  
Vs.

.... Petitioner/Applicant

M/s. Pixion Media Pvt Ltd & Ors

.... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016 in Liq.**

**Order delivered on 22.04.2024**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. AVINASH K. SRIVASTAVA**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Liquidator : Ms. Mayuri Raguvanshi, Mr. Vyom Raguvanshi, Ms. Akanksha Rathore, Advs. with Mr. Anil Kumar, Liquidator in person in IA-1622/2024  
For the ED : Mr. Zoheb Hossain, SPL Counsel for ED

**ORDER**

**IA-1622/2024**

This application has been filed by the Applicant seeking the following reliefs:

- “a) Pass an order allowing the present application and pass an order fixing an early date of hearing of I.A. no. 2891/2020;*  
*b) Pass any other order (s) as this Hon'ble Tribunal deems fit in the interest of Justice.”*

This matter is already listed on 29.04.2024, therefore, **list the IA-2891/2020 on 29.04.2024.**

**Accordingly, IA-1622/2024 stands allowed.**

-sd-

**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

-sd-

**(AVINASH K. SRIVASTAVA)**  
**MEMBER (TECHNICAL)**